

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 275 of 2017**

**&**

**I.A. No. 3016 of 2019**

**In the matter of:**

**Mcdonald's India Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**Vikram Bakshi & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Sudipto Sarkar & Mr. Kapil Sibal Sr. Advocates along with Ms. Niti Dixit, Mr. Abhishek Tewari, Mr. Raunaq B. Mathur, Ms. Zahra Aziz, For Appellant No. 1,2 & 3.**

**For Respondents: Ms. Gauhar Mirza, Mr. Tejas Karia & Mr. Nishant Doshi, For R-1 & 2.**

**Ms. Deepeika Kalia, Mr. Mrityunjai Singh & Mr. Satwaik Mishra (Impleadment for Vikas Singh, Sr. Adv. & payment of outstanding arrears)**

**Mr. Rohit Sharma & Mr. Atul Agarwal (Intervention for HUDCO)**

**Mr. Deepak Khosla (Intervenor for RP Khosla)**

**Mr. Rishi Sood, For R-9.**

**With**

**Company Appeal (AT) No. 280 of 2017**

**In the matter of:**

**Vikram Bakshi & Ors.**

**....Appellants**

**Vs.**

**Connaught Plaza Restaurants Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Ms. Gauhar Mirza, Mr. Tejas Karia & Mr. Nishant Doshi, For Appellant No. 1 & 2.**

**For Respondents: Mr. Sudipto Sarkar & Mr. Kapil Sibal Sr. Advocates along with Ms. Niti Dixit, Mr. Abhishek Tewari, Mr. Raunaq B. Mathur, Ms. Zahra Aziz & Mr. Koshy John, For R-2 to 4.**

**ORDER**  
**(Virtual Mode)**

**16.12.2020:** At the request of both sides, the Office of the Registry is directed to List the matter on **8<sup>th</sup> January, 2021** at **12:00 noon**. In the meanwhile, Mr. Rohit Sharma the Learned Counsel appearing for HUDCO is permitted to file the 'Notes of Written Submissions' on behalf of the HUDCO within three days from today and the Office of the Registry is directed to receive the same. Further, the Learned Counsel Mr. Rohit Sharma appearing for HUDCO is also required to serve the 'Notes of Written Submissions' of the HUDCO together with 'Compilation of Judgments', if any, to the Learned Counsels appearing for the other respective Respondents/ Parties well in advance four days before the next date of hearing.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

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